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CAT /J/11

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**NEW DELHI**

O.A./T.A. No. 164 19890

S.K. Dasi Applicant(s)

Versus

Union of India Respondent(s)

Sr. No.	Date	Orders
1	8-5-90	Heard. Admit. Issue notice to the Respondents to show cause within 30 days from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.
2	31-7-91	<p>Heard Mr. C.A. Rao, Learned Counsel for the applicant and Mr. T. Dalai, Learned Counsel for the respondents on merit in part along with O.A. 165/90.</p> <p>Put up memorandum for further hearing.</p>
3	1-8-91	<p>Heard Mr. C.A. Rao, Learned Counsel for the applicant and Mr. T. Dalai, Learned Counsel for the respondents. Hearing is concluded and Judgment is dictated and pronounced in the open court on separate sheets attached to the record in O.A. 165/90. Judgment is disposed of accordingly. There would be no order as to costs.</p>

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Member (CJ)